

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

O.A. No.486/2011 with M.A. No.15/2012

Date of Order : 09.02.2012

Mr. K.K. Shah, counsel for applicant.
Mr. V.S. Gurjar, counsel for respondents No.1&2.

Learned counsel for the applicant submits that this O.A. has since been become infructuous, because the applicant had approached this Tribunal against the notice for termination of his services issued to him. However, in the meanwhile, the actual order of termination itself has been passed, which has been given rise to a fresh cause of action to the applicant, and, therefore, the present O.A. has become infructuous.

In view of the submission, the O.A. is dismissed as infructuous. Accordingly, the M.A. No.15/2012 is also dismissed.

V-Ajay Kumar
(V. Ajay Kumar)

Judicial Member

Sudhir Kumar
(Sudhir Kumar)

Administrative Member